

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

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B. Venkateswarlu

.. Applicant.

vs

The Senior Superintendent of
Prisons,
Ongole.

.. Respondent.

Counsel for the Applicant : Mr. M. Ramachandra Reddy

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri M. Ramachandra Reddy, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondent.

2. This OA was filed praying for a direction to the respondents to take into consideration the SSC certificate submitted by the applicant through ~~the application submitted on 16-8-1993~~.

~~he submitted~~ ^{to} 16-8-1993 and consider ^{his} the claim for the selection for the post of EDBPM, Gobinenivaripalem, Prakasam District. The applicant is now working as EDBPM, Gobinenivaripalem, on provisional basis. The respondents issued a notification dated 15-7-93 calling applications for the post of EDBPM, Gobinenivaripalem, and the last date for receipt of application was 16-8-1993. It is stated for the applicant that he submitted the application with all the necessary certificates other than the SSC Certificate by 16-8-1993 and after he had taken return of the SSC Certificate from the respondent which was produced at the time of his appointment as EDBPM, Gobinenivaripalem, on provisional basis, he filed the said certificate after 16-8-1993.

3. So, in the circumstances, it is just and proper to pass the following order :

In case the applicant filed the application with all the relevant certificates other than the SSC certificate by 16-8-1993 and if that original SSC certificate ^{was} taken return from the respondent and submitted again the case of

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the applicant ^{best} be considered in accordance with law by treating that the original SSC certificate was submitted within time.

4. The OA is ordered accordingly at the admission stage.
No costs. CC on Monday, the 18-4-1994.

(R. Rangarajan)
Member (Admn.)

(W. Venkateswaran)
Vice Chairman

Dated : April 13, 94
Dictated in the Open Court

sk

Amily
Deputy Registrar (Jud1.)

Copy to:-

1. The Senior Superintendent of Post Offices, Prakasham Division, Ongole.
2. One copy to Sri. M. Ramchandra Reddy, advocate, CAT, Hyd.
3. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rem/-

13 April 1994

O.A.454/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 13/4/1994

ORDER/JUDGMENT

M.A.R.A./C.R./No.

O.A.No.

454/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

